

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1177/2016

New Delhi, this the 7th day of April, 2016.

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Supreet Kaur,
Jr. Technical Officer Group B,
Aged 42 years,
W/o S. Kavinder Singh Anand,
R/o J-57, Vikas Puri, Delhi. .. Applicant

(By Advocate : Shri Shrigopal Aggarwal)

Versus

1. Union of India through
Secretary,
Ministry of Defence (Production),
South Block, New Delhi.

2. Area Account Officer (Pay),
Western Command,
Delhi Cantt.-110 010.

3. Sr. Quality Assurance Officer,
Senior Quality Assurance Establishment (S),
Ministry of Defence (DGQA),
Anand Parvat,
New Delhi-110 005. .. Respondents

(By Advocate : Shri Hanu Bhaskar)

ORDER (ORAL)

By Mr. Justice Permod Kohli

The applicant was recruited as Jr. Scientific Assistant Grade-II on 27.02.1996. She earned promotion to the post of Scientific Assistant Grade-II on 18.07.2005. Her pay was fixed w.e.f. 01.01.2006 in accordance with the recommendations of 6th Central

Pay Commission. The respondents have initiated the process for recovery of Rs.92,459/- from the applicant on account of alleged excess payment. The applicant is aggrieved of the recovery. She made a representation dated 28.12.2015 and served a legal notice dated 20.10.2015 (Annexure A-6 colly.). The representation and legal notice have not been considered by the respondents.

2. The short submission of the applicant is that the respondents may be directed to consider her representation and legal notice, in accordance with law. The other side has no objection to this direction being issued by the Tribunal.

3. In view of above, this O.A. is disposed of with a direction to the respondents to consider the representation/legal notice (Annexure A-6 colly.) referred to above and take a decision within a period of six weeks. In the event, the claim of the applicant is to be rejected, it shall be by a reasoned and speaking order. Needless to say that the applicant shall have liberty for redressal, if aggrieved. Till the representation/legal notice is decided, no recovery shall be effected by the respondents. No order as to costs.

Order by **DASTI.**

(NITA CHOWDHURY)
Member (A)

(PERMOD KOHLI)
Chairman